

**CENTRAL ELECTRICITY REGULATORY COMMISSION
New Delhi**

Petition No. 213/TT/2025

- Subject : Petition for truing up of transmission tariff for the 2019-24 period and determination of transmission tariff for the 2024-29 period for the Combined Assets under "Transmission System Associated with North-West Transmission Corridor Strengthening Scheme" in both Western and Northern Regions.
- Petitioner : Power Grid Corporation of India Limited (PGCIL)
- Respondents : Uttar Pradesh Power Corporation Limited (UPPCL) and 14 Others
- Date of Hearing : **12.2.2025**
- Coram : Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
- Parties Present : Shri Mohd. Mohsin, PGCIL
Shri Vivek Kumar Singh, PGCIL

Record of Proceedings

The representatives of the Petitioner submitted that the present Petition had been filed for truing up of the transmission tariff for the 2019-24 tariff period and determination of the transmission tariff for the 2024-29 period. The representatives of the Petitioner submitted that an Appeal being Appeal No. 341 of 2021 has been filed before the APTEL against the non-consideration of the RCE and disallowance of Rs. 599.84 lakh vide order dated 27.10.2021 in Petition No. 380/TT/2020 and the pleadings have been completed in the said Appeal. He further submitted that the truing up tariff has been filed on the basis of the Commission's order in Petition No. 380/TT/2020.

2. In response to the Commission's query, the representative of the Petitioner submitted that the Additional Capital Expenditure (ACE) of Rs. 60 lakh was admitted during the FY 2019-20 on projected basis. However, in the instant Petition, no ACE was incurred during the 2019-24 period. Therefore, no ACE has been claimed in the instant Petition.

3. None were present on behalf of the Respondents despite notice.

4. After hearing the Petitioners' representatives, the Commission directed as under:

- (a) The Respondents to file their respective replies, if any, within a week with a copy to the Petitioner, who may file its rejoinder, if any, within a week thereafter.



- (b) The Petitioner, to furnish the following information, on an affidavit, within a week, with a copy to the Respondents:
- (i) Confirm whether all assets are currently in use and whether there has been any de-capitalization.
 - (ii) The details of the other Petitions where the additional assets have been implemented at Zerda Sub-station, Kankroli Sub-station, Gwalior Sub-station, Agra Sub-station and also the details of the tariff approved, if any, by the Commission.
5. Subject to the above, the Commission reserved the order in the matter.

By order of the Commission

**sd/-
(T. D. Pant)
Joint Chief (Law)**

